

COMMITTEE ON GOVERNMENT ASSURANCES

FIRST REPORT (FOURTH LOK SABHA)

[Presented on the 19th June, 1967]

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LOK SABHA SECRETARIAT
NEW DELHI

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PERSONNEL OF THE COMMITTEE

1. Shri Atal Behari Vajpayee—*Chairman.*
2. Shri Maharaj Singh Bharati
3. Shri Abdul Ghani Dar
4. Kumari Kamla Kumari
5. Hazi Lutfal Haque
6. Shri V. Mayavan
7. Shrimati Mohinder Kaur
8. Shri C. Muthusami
9. Shri Jagannath Pahadia
10. Shri Paokai Haokip
11. Chowdhary Ram Sewak
12. Shri S. R. Rane
13. Shri A. S. Saigal
14. Maulana Ishaq Sambhali
15. Shri Ramachandra Ulaka.

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

REPORT

I. Introduction

1, the Chairman of the Committee on Government Assurances, having been authorised by the Committee to present the Report on their behalf, hereby present this First Report of the Committee.

II. Sitzings of the Committee

2. After the presentation of the Fourth Report (Third Lok Sabha) on the 3rd May, 1966*, the predecessor Committee of the Third Lok Sabha (hereinafter referred to as the 'last Committee') held seven sittings during the life-time of the Third Lok Sabha, namely, on the 16th May, 20th and 21st July, 8th and 31st August, 24th and 25th November, 1966. At these sittings, the last Committee considered the nature and extent of implementation of a number of assurances, treatment, or otherwise, of certain replies given during the course of supplementaries on questions as assurances and also reviewed the pending assurances of the Second Lok Sabha and those given during the First to Thirteenth Sessions of the Third Lok Sabha. That Committee also scrutinised the reasons for the delay in the implementation of the assurances relating to the years 1962-63—First to Sixth Sessions of the Third Lok Sabha—which had become more than three years old. The last Committee also considered certain procedural matters regarding the implementation of the assurances, examination of the Debates for extraction of assurances as also that of the statements laid on the Table by the Minister of Parliamentary Affairs in implementation of the assurances. The relevant minutes of the sittings of the Committee were laid on the Table of the House**.

3. The last Committee which was nominated by the Speaker on the 1st May, 1966 at their Twenty-eighth Sitting held on the 24th November, 1966 *inter alia* authorised the Chairman following the past practice to examine all the pending assurances and select such

*This was approved by the Committee on Government Assurances (1965-66) at their sitting held on the 28th April, 1966.

**Minutes of the 23rd Sitting held on 16th May, 1966—laid on 17-5-66;

Minutes of the 24th and 25th Sitzings held on 20th and 21st July, 1966—laid on 1st August, 1966;

Minutes of the 26th and 27th Sitzings held on 8th and 31st August, 1966—laid on 5th September, 1966; and

Minutes of the 28th and 29th Sitzings held on 24th and 25th November, 1966—laid on 29th November, 1966.

of them which he considered to be of substantial nature and of considerable importance and incorporate them in a Report. A draft report was accordingly prepared, but it could neither be adopted by that Committee nor presented to the House consequent on a decision being taken on the 2nd March, 1967 not to hold the Seventeenth Session of the Third Lok Sabha scheduled to be held from the 13th to 31st March, 1967 and which was followed by the dissolution of the Third Lok Sabha on the 3rd March, 1967.

The Committee at their Second Sitting held on the 9th May, 1967 considered and adopted the above Report of the last Committee for presentation to the House. The minutes of the First and Second Sitzings of the Committee held on the 8th and 9th May, 1967 which form part of this Report are appended.

III. Examination of Lok Sabha Debates and treatment of replies containing assurances not extracted by the Department of Parliamentary Affairs.

4. At their Twenty-ninth Sitting held on the 25th November, 1966, the last Committee considered some of the replies given by the Ministers on the floor of the House during the Fourteenth Session, 1966, which constituted assurances in accordance with the procedure laid down by the Committee, but had not been extracted as such by the Department of Parliamentary Affairs (a few typical instances in this behalf are given in Appendix I) and upheld that all these replies, except in one case (item No. 5 of Appendix I), should be treated as assurances and statements in respect thereof prepared and forwarded to their Secretariat by the Department of Parliamentary Affairs. That Committee reiterated that all such replies which fell under the 'Standard List of Forms Constituting Assurances' *vide* Appendix 'C' of the First Report (First Lok Sabha) should be extracted in future.

IV. Supply of statements in respect of assurances implemented soon after they are given on the Floor of the House.

5. The last Committee at their Twenty-eighth Sitting held on the 24th November, 1966 considered the assurances given in reply to part (a) of Unstarred Question No. 323 on the 17th February, 1966 regarding laying on the Table of the final Report of the Committee on Transport Policy and Co-ordination. The assurance having been fulfilled* on the 17th February, 1966, the Department of Parliamentary Affairs contended that as the reply did constitute an

**Vide* Item No. (4) of the Papers laid on the Table on that date by the Minister of Planning (L.S. Deb. dated 17-2-66—col. 922).

assurance and the commitment having been made in the reply stood discharged, they did not consider it necessary to include it in the statement of pending assurances. That Committee, however, endorsed the ruling given in this regard by the then Chairman that the Department of Parliamentary Affairs should again be asked to send the requisite statement, as the assurance in question and its subsequent implementation had to find a place in the Register of Assurances. That Committee once again emphasised that whatever replies containing assurances and undertakings were given by Government in the House, all such assurances, even if implemented soon thereafter, should invariably be extracted and statements in regard thereto forwarded by the Department of Parliamentary Affairs to the Secretariat of the Committee for inclusion in the Register of Assurances after indicating in each case the manner of their implementation.

V. Supply of reports stating the reasons for the delay in the implementation of the assurances which are not implemented within two months.

6. At their Twenty-fourth Sitting held on the 20th July, 1966, the last Committee once again reiterated that the Ministries/Departments of Government should normally implement all the assurances within a period of two months as envisaged in para 15 of the First Report (First Lok Sabha), May, 1954 and in those cases where the normal time schedule could not be adhered to by Government, the Committee should be informed of the special circumstances for the delay in implementing such assurances. That Committee also observed that no such reports had been received by them either from the Ministries/Departments or from the Department of Parliamentary Affairs during their life-time.

7. The last Committee at their Twenty-ninth Sitting held on the 25th November, 1966 again reviewed the position and noted that the intimation in this behalf had been sent by one Ministry only, viz., the Ministry of Works, Housing and Urban Development (now Ministry of Works, Housing and Supply). The last Committee expressed their concern over the non-receipt of such reports in respect of all the outstanding assurances from other Ministries/Departments of Government. That Committee once again impressed upon all the Ministries/Departments to invariably send such reports to the Secretariat of the Committee stating the reasons for the delay in implementing such assurances.

VI. Revised procedure for the expeditious implementation of the pending assurances.

8. In paragraphs 21 and 22 of their Fourth Report (Third Lok Sabha) presented on the 3rd May, 1966, the last Committee observed that the action taken by the then Minister of Parliamentary Affairs in addressing the Ministers not to furnish any information regarding the implementation of the pending assurances direct to the Committee but to channelise it through the Department of Parliamentary Affairs contravened the provisions of Rule 270 of the Rules of Procedure and Conduct of Business in Lok Sabha which hampered the Committee from properly and efficiently discharging its functions as envisaged in the Rules of Procedure. This matter was raised in the House on various occasions* whenever statements showing action taken in implementation of the assurances given by various Ministers on the floor of the House during various sessions were laid on the Table by the Minister of Parliamentary Affairs or when the Chairman, Committee on Government Assurances laid on the Table the minutes of the sittings of the Committee. On the 5th September, 1966 when the matter was again raised in the House, the then Speaker observed as below:

"I will see that the Committee is not impeded in the discharge of its functions."

Again on the 3rd November, 1966 on a similar occasion, the Speaker made the following observations:

"When the Chairman of the Committee asks for any information from the Ministries, the Ministries shall send the information to the Committee direct."

* * * *

"I had, frankly, no discussion with the Chairman of the Committee, but if he feels that he is experiencing any difficulty he would bring it to my notice and certainly I would look into it."

* * * *

"I have made it clear that the Ministries would send their communications to the Chairman and any copy that the Minister of Parliamentary Affairs wants will be sent on to him by the Chairman."

* * * *

9. The last Committee, however, noted with regret that despite the above observations made by the Speaker, the Department of

*L. S. Deb. 16-5-66, cc. 17100-105; 25-7-66, cc. 164-65, 189-90; 1-8-66, cc. 1618-20; 24-8-66, cc. 6786, 6792-800; 5-9-66, cc. 9230-39; 3-11-66, cc. 818-21.

Parliamentary Affairs, continued pursuing with the Ministries|Departments of Government and exhorting them not to furnish any information to the Lok Sabha Secretariat direct in such matters.

10. The last Committee discussed this matter at their Twenty-eighth and Twenty-ninth Sittings held on the 24th and 25th November, 1966 and authorised their Chairman to see the Speaker and seek elucidation on the implications of the observations made by him in the House on the 3rd November, 1966 about the expediency of the Secretariat of the Committee being furnished with the requisite information about the implementation, or otherwise, of the outstanding assurances etc. direct by the Ministries concerned, copies thereof, however, being endorsed to the Department of Parliamentary Affairs and *vice versa*. In pursuance of this, the then Chairman, placed the matter before the Speaker on the 29th November, 1966, who directed as follows:—

“I had a talk with the Chairman. He suggested that the Ministry or Department sending the required information to the Committee may send a copy to the Ministry of Parliamentary Affairs, and the Committee would also supply a copy of its reply to the Ministry concerned to Parliamentary Affairs also. I think this should satisfy all requirements, and may be practised in future.”

The Committee trust that this would set at rest any further doubts about their competence to call for information regarding the implementation of the pending assurances from the Ministries concerned direct, however, under advice to the Department of Parliamentary Affairs.

11. Attention of the Committee, in this connection, was also drawn to a note received from the Department of Parliamentary Affairs setting forth the legal opinion obtained by that Department from the Ministry of Law regarding the controversy referred to in paragraphs 8 to 10 *ibid*. The Committee do not see eye to eye with the opinion expressed by the Law Ministry in the matter. In their opinion, the ruling given by the former Speaker Hukam Singh (*cf. para 10 ibid*) not only adequately meets the need of the case but is incontrovertible. The Committee observe that they are quite competent to send for any persons, papers or records for examination, as envisaged in Rule 270 of the Rules of Procedure and Conduct of Business in Lok Sabha. In point of fact, the Committee feel that it is the Ministry's representative alone who is acquainted with the facts and is in a position to furnish any information desired by them and not the officers of the Department of Parliamentary Affairs, who are not directly concerned with the matter.

VII. Assurances remaining pending on the dissolution of the Third Lok Sabha

12. A statement showing the position of pending assurances at the time of dissolution of the House and those now pending is given in Appendix II. From the statement it would be observed that out of 3,560 assurances extracted during the life-time of the Third Lok Sabha, 3,327 assurances have since been implemented. This means, that about 93.5 per cent of the assurances were implemented during that period. In view of the decision of the last Committee referred to in para 3 above, the present Committee have selected certain specific assurances out of those given during the First to Sixteenth Sessions of the Third Lok Sabha as listed in Appendix III and recommend that these may be implemented by Government. The Committee were constrained to drop quite a large number of assurances which had been pending for the last 3-4 years and had lost their importance by efflux of time. Even in the list of assurances selected by them from the bulk of the pending ones, they find that some of them are becoming stale and would lose their utility by further lapse of time. The Committee would, therefore, strongly urge the various Ministries and Departments concerned to take vigorous steps to collate the requisite information and ensure that the implementation is achieved within the next 2 months. In case it is not possible to do so, the Committee would like a report to this effect being submitted to them explaining the circumstances under which it is not possible to do so.

ATAL BIHARI VAJPAYEE,
Chairman,

Committee on Government Assurances.

NEW DELHI;

May 29, 1967.

Jyaishta 8, 1889 (Saka).

MINUTES

I. First Sitting

The Committee met on Monday, the 8th May, 1967 from 15.30 hours to 16.25 hours.

PRESENT

Shri Atal Bihari Vajpayee—*Chairman*

MEMBERS

2. Shri Abdul Ghani Dar
3. Kumari Kamla Kumari
4. Hazi Lutfal Haque
5. Shri V. Mayavan
6. Shri C. Muthusami
7. Shri Jagannath Pahadia
8. Chowdhary Ram Sewak
9. Shri S. R. Rane
10. Shri A. S. Saigal
11. Maulana Ishaq Sambhali
12. Shri Ramachandra Ulaka

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. At the outset, the Chairman welcomed the Members and gave a brief account of the origin, functions, working etc. of the Committee on Government Assurances (Annexure*—I).

3. The Committee took up consideration of the Agenda:

MEMORANDUM NO. I re: *Supplementary by Shri S. C. Samanta on Starred Question No. 43 answered on the 23rd March, 1967 regarding recognition of Ayurvedic Practitioners—Treatment of reply as an assurance.*

*Vide pp. 49-51.

The Committee considered the reasons advanced by the Department of Parliamentary Affairs that the reply of the Minister of Health and Family Planning to a supplementary question by Shri S. C. Samanta on Starred Question No. 43 asked on the 23rd March, 1967 regarding the recognition of Ayurvedic Practitioners to the effect that the expression "as soon as it is feasible" implied an amount of uncertainty and should not, therefore, be treated as an assurance. The Committee were not convinced by the arguments advanced by the Department of Parliamentary Affairs and felt that the reply of the Minister that a Committee on the Organisation on the lines of the Indian Medical Council, for the purpose of recognising Ayurvedic Practitioners, was being contemplated by the Government and legislation would be brought forward as soon as it is feasible, clearly constituted an assurance. The Committee observed that as soon as the necessary legislation would be introduced in either House, the assurances would then only be considered as having been fulfilled.

MEMORANDUM NO. II re:scrutiny of statements showing action taken in implementation of assurances laid on the Table by the Minister of Parliamentary Affairs on 21st March, 1967.

4. The Committee thereafter considered the five items (Annexure*—II) included in the fourteen statements showing action taken by Government in implementation of the assurances as laid on the Table on the 21st March, 1967 by the Minister of Parliamentary Affairs and observed as below:

- (i) Assurance given in reply to Unstarred Question No. 298 answered on 3rd November, 1966 re: Birla Rayon Factory, Calicut—Implemented *vide* item No. 52 of statement No. I for 16th Session laid on 21st March, 1967.

As the subject matter of the assurance which was given during the Presidential Rule was the concern of the State Government of Kerala, the Committee decided to drop it.

- (ii) Assurance given in reply to Unstarred Question No. 482 answered on 4th November, 1966 re: despatch of cement in open wagons—Implemented *vide* item No. 86 of statement No. I for 16th Session laid on 21st March, 1967.

The Committee considered the note furnished by Government and felt that it did not clinch the points at issue. After some dis-

*Vide pp. 52-53.

sion, the Committee decided that information on the following points might be called for:—

- (a) the quantum of the loss sustained in this case and on whom the responsibility for bearing it devolved;
 - (b) whether the compensation for the cement damaged has been claimed by the party from the Railway authorities and if so, the amount involved and how the matter has been settled;
 - (c) if it were established that the Pong Dam authorities failed to arrange the timely release of the wagons, did the Railway Administration demanded the claim for the damage caused, if not, the reasons therefor;
 - (d) whether the responsibility for the loss has been fixed and what action has been taken against the delinquent officials; and
 - (e) if not, the reasons therefor.
- (iii) Assurance given in reply to Starred Question No. 259 answered on 4th August, 1966 re: expenditure incurred by Ministers, etc., in respect of electricity, Water and Telephone—Implemented *vide* item No. 82 of supplementary statement No. III for 15th Session laid on 21st March, 1967.

As the figures furnished in the reply represented the estimated expenditure on electricity and water only, the Committee failed to understand why the Ministry could not furnish figures of the actual expenditure incurred separately under these two heads. They, therefore, observed that a break-up of the actual expenditure incurred under these two heads should be called for. They also observed that the expenditure incurred on telephones during the period in question should be called for from the Director General, Posts and Telegraphs and furnished for the information of the Committee.

- (iv) Assurance given during discussion on Call Attention Notice on 27th July, 1966 re: Government decision to appoint Shri S. Boothalingam as Ambassador to E.E.C. at Brussels—Implemented *vide* item No. 8 of supplementary statement No. IV for 15th Session laid on 21st March, 1967.

The Committee considered the different aspects of the reply and were of the view that the statement laid on the Table did not indicate as to who had ascertained the correct position from the Ministry of Home Affairs. They also felt that the reply was not specific

and precise nor did it drive towards any logical conclusion. They observed that full and clear information as to whether or not any shares were purchased and sold by Shrimati Boothalingam as had transpired in the point raised by Shri Bhagwat Jha Azad on the floor of the House should be ascertained by Government and furnished to the Committee.

- (v) Assurance relating to Unstarred Question No. 485 answered on 25th November, 1965 re: U.S. grants received by various educational institutions in India—Implemented *vide* item No. 1 of supplementary statement No. XVII for Tenth Session laid on 21st March, 1967.

The Committee considered the reply given to parts (b) and (c) of the question and were of the opinion that in so far as the reply to part (b) was concerned, the statement was evasive and did not clinch the point at issue. They observed that Government should state specifically and clearly as to whether they were consulted before the grants referred to in part (a) were offered and whether there were any cases where Government were not consulted and if so, the reasons therefor.

In regard to part (c), the Committee observed that Government should state the machinery devised by them to ensure whether the grants in question were properly utilised by the educational institutions concerned for the purpose or purposes envisaged by the sponsoring agencies.

5. The Committee decided to meet again on Tuesday, at 15.00 hours on the 9th May, 1967 to take up consideration of the remaining items on the Agenda.

The Committee then adjourned.

II. Second Sitting

The Committee met on Tuesday, the 9th May, 1967 from 15.00 hours to 15.50 hours.

PRESENT

1. Shri Atal Bihari Vajpayee—*Chairman*
2. Shri Maharaj Singh Bharati
3. Shri Abdul Ghani Dar

4. Kumari Kamla Kumari
5. Hazi Lutfal Haque
6. Shri V. Mayavan
7. Shri Jagannath Pahadia
8. Shri Paokai Haokip
9. Chowdhary Ram Sewak
10. Shri S. R. Rane
11. Shri A. S. Saigal
12. Maulana Ishaq Sambhali.

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. The Committee resumed consideration of the remaining item on the Agenda.

MEMORANDUM NO. III—Disposal of assurances pending at the time of dissolution of the Third Lok Sabha and presentation of a report on the unfinished work of the Committee of 1966-67 (Third Lok Sabha) to the House by the Committee.

The Committee considered this Memorandum and authorised the Chairman to scrutinise all the pending assurances and select such of them which he might consider as of considerable public importance for being pursued further and to include it in Appendix III of the Report referred to in para 4 *et seq.*

3. In the course of the discussion which took place on the *modus operandi* of selection of items constituting assurances and the procedure to be followed in processing them, a suggestion was made for appointing a standing sub-Committee of the Committee for undertaking the examination of the Debates for the extraction of assurances and scrutiny of the statements laid by the Minister of Parliamentary Affairs from time to time showing action taken by Government in implementation of the assurances. After some discussion on the various implications involved in this suggestion, it was decided that for the present the existing practice whereby all this work was being looked after by the Secretariat of the Committee under the Chairman's direction should continue. Further consideration was thus deferred.

4. The Committee then took up consideration of the draft report on the unfinished work of the Committee of 1966-67 (Third Lok Sabha). During the discussion which ensued, a note received from the Department of Parliamentary Affairs wherein the legal opinion obtained by that Department from the Ministry of Law regarding the controversy referred to in paragraphs 8 to 10 of the draft report was read out to the Committee. The Committee did not see eye to eye with the opinion expressed by the Law Ministry in the matter. They averred that the ruling given by the former Speaker Hukam Singh (c.f. para 10 of the draft report) adequately met the needs of the case and that it was incontrovertible. The Committee also observed that they were quite competent to send for any persons, papers or records for examination, as envisaged in Rule 270 of the Rules of Procedure and Conduct of Business in Lok Sabha. In point of fact, they felt that it was the Ministry's representative alone who should be called to furnish any information desired by them and not the Secretary, Department of Parliamentary Affairs who was not directly concerned with the matter and in actual practice acted only as the agency for the transmission of the information received from the Ministries to the Committee.

After some discussion, the Committee adopted the draft report. The Committee then authorised the Chairman to finalise the Report, after including in it Appendix III referred to in para 2 above and also authorised him or in his absence, Shri S. R. Rane, to present the report to the House.

The Committee then adjourned.

APPENDIX I

[vide para 4 of Report]

Statement showing the replies containing assurances not extracted by the Department of Parliamentary Affairs.

S. No.	No. and date	Question	Reply
1	2	3	4

Financial Resources of D.M.C. and N.D.M.C.

- | | | | |
|---|--|--|---|
| 1 | SQ. 716 dt. 23-3-66—supplementary by Shrimati Savitri Nigam. | In view of the fact that some matters require immediate intervention, has any interim report been submitted and what are the terms of reference of this committee. | We have not received any interim report from this committee. About the terms of reference, may I read them out; they are long. I would lay them on the Table of the House, if you like. |
|---|--|--|---|

Chanda Committee's Report on A.I.R.

- | | | | |
|---|---|---|---|
| 2 | SQ. 1559 dt. 9-5-66 by Shri R.C. Pandey and others. | (a) whether the Chanda Committee on Information and Publicity Media appointed by Government has since submitted its report; | (a) The Committee on Broadcasting and Information Media has since submitted its final report on "Broadcasting in India". It has taken up examination of the other media units of this Ministry. |
| | | (b) if so, the main recommendations thereof; and | (b) and (c). The various recommendations contained in the report will shortly be taken into consideration. It is proposed to lay the report on the Table of Lok Sabha during the current session. |
| | | (c) whether Government have considered those recommendations ? | |

Representation for Kerala in Rajya Sabha

- | | | | |
|---|--|--|---|
| 3 | SQ. No. 131 dt. 22-2-66 by Shri Shree Narayan Das and other. | (a) whether the legal position with regard to the filling up of vacancies in the Rajya Sabha by Kerala Assembly at the time of its biennial election at the end of March, 1966 have been examined in | (a) and (b). The matter is under examination of the Government. |
|---|--|--|---|

1

2

3

4

view of the fact that Kerala has no State Assembly at present; and

(b) if so, the result of such examination ?

Food Zone for Madhya Pradesh, Rajasthan and Gujarat

4 SNQ. No. 28 dt. 10-5-66
Supplementary by
Dr. L.M. Singhvi.

May I know whether Government has taken notice of the observations made by the High Court of Rajasthan in respect of this very harsh and improper manner in which the Government of Rajasthan is treating its gram dealers and the tremendous amount of gram valued at about Rs. 8 crores being held up in the *mandis* of Rajasthan without being brought by the Government or being disposed of in any other way, if so, may I know what is being done in this respect? I sent a detailed letter myself to the hon. Minister along with a copy of the observations made by the High Court, still nothing has been done.

I have stated that ordinarily I look into the matter immediately. But somehow, I lost track of it. I shall look into it again.

Profits of Companies

5 SQ. No. 1012 dt. 7-4-66—Supplementary by Shri Narendra Singh Mahida.

May I know whether it is a fact that some Indian Directors of private companies do not remain in this country continuously for 90 days in order to avoid taxation and that their profits are accumulated in foreign countries ?

The Companies Act defines who is a non-resident.... I have to look into it.

Non-payment of Loans to Cloth Mills in U.P. and Maharashtra

6 SNQ. No. 19 dt. 15-4-66--
Supplementary by
Shri S.M. Banerjee.

Arising out of the answer given to the question of Dr. Lohia I would like to know whether it is a fact that despite all the assurances given in this House and even outside, the State Bank has not given the loan to some of the factories. Apart from Maharashtra,

I am sorry to hear this from the hon. member. This morning also before I came here he told me about this. It is very strange when orders have been passed by the Central Government that the loan should not be given. I will personally look into the matter. I had a

1

2

3

4

in Kanpur, Rs. 60 lakhs was promised but only Rs. 10 lakhs was given. Will the Government see that the money is paid immediately by the Bank ?

talk with the authorised controller yesterday in Kanpur and he never gave me this information. I will check it up.

Naga hostiles

7 SQ. No. 1309 dt. 25-4-1966—
Supplementary by Shri Hem Barua

May I know if Government are aware of the fact that during the recent visit of some Chinese leaders, Mr. Liu Shao-chi and Marshal Chen Yi, to East Pakistan a strong delegation of Naga hostiles met Marshal Chen Yi and Mr. Bhutto, the Foreign Minister of Pakistan, at Dacca, the capital of East Pakistan; if so, whether Government have tried to find out through our diplomatic sources in Pakistan what the discussion was about, whether it was about further supply of arms and ammunitions to Naga hostiles to step up their revolution against India ?

Personally I have no information in my Ministry about it. I will have to try to get these particular details from the External Affairs Ministry.

Arrests in Kashmir During Indo-Pak Conflict

8 USQ. No. 5148 dated 11-5-66 by Shri Madhu Limaye and other.

(a) the total number of arrests for anti-national activities made in Kashmir after the outbreak of recent hostilities with Pakistan;

(a) After the outbreak of hostilities, 526 persons were arrested in J. & K. under the Defence of India Rules.

(b) whether Government have recently reviewed their cases; and

(b) Yes, Sir.

(c) if so, the result thereof ?

(c) Information is awaited.

De-control of Sugar

9 SQ. No. 687 dt. 22-3-66—
Supplementary by Shri U.M. Trivedi.

In view of the special circumstances regarding the export trade in sugar, which cause a serious loss of excise duty and in view of the fact that the foreign exchange earned thereby does not compensate for the earnings by way of excise duty that we would get locally, would

As far as decontrol is concerned, the Finance Minister said that he is looking into it. He has made a suggestion. I shall consider it. No final decision has been taken.

1

2

3

4

Government not consider
the proposition that
control over sale of sugar
be completely removed
so that all the sugar can
be sold, excise duty
realised and the loss
incurred recouped.

APPENDIX II

(Vide para 12 of Report)

Statement showing the up-to-date position of assurances pertaining to the Third Lok Sabha

				Total No. of assur- ances given	No. of assuran- ces imple- mented during the life time of 3rd Lok Sabha	No. of assuran- ces imple- mented on 21-3-67	No. of assuran- ces imple- mented on 7-4-67	No. of assuran- ces still outstand- ing
THIRD LOK SABHA								
1st Session	1962	.	.	446	446
2nd	„	1962	.	245	245
3rd	„	1962-63	.	92	92
4th	„	1963	.	291	291
5th	„	1963	.	141	140
6th	„	1963	.	131	131
7th	„	1964	.	242	231	1	1	9
8th	„	1964	.	41	40	1
9th	„	1964	.	115	111	1	..	3
10th	„	1964	.	140	134	2	..	4
11th	„	1965	.	285	271	6	1	7
12th	„	1965	.	120	111	4	1	4
13th	„	1965	.	173	153	13	..	7
14th	„	1966	.	515	361	85	9	60
15th	„	1966	.	359	75	200	10	74
16th	„	1966	.	224	..	139	22	63
TOTAL				3560	2832	451	44	233

APPENDIX III

(Vide Para 12 of Report)

Pending Assurances pertaining to Third Lok Sabha

S. No.	Date and Reference	Question	Promise made
1	2	3	4

FIFTH SESSION, 1963

(Ministry of Health and Family Planning)

Ayurvedic Pharmacopoeia

- | | | |
|---|---|---|
| 1. S.Q. No. 510, dt. 5-9-63
Supplementary Question by Shri Tridib Kumar Chaudhuri. | What steps are being taken to bring Ayurveda to modern scientific lines and what progress has been made in the formulation of a standard Ayurvedic Pharmacopoeia. | So far as the standard pharmacopoeia is concerned, a committee has been set up and it is working on it. As soon as it is ready it will be made known to the Hon. Members. |
|---|---|---|

SEVENTH SESSION, 1964

(Ministry of Finance)

Pay-scales of Assistants and Stenographers

- | | | |
|---|---|---|
| 2. U.S.Q. No. 2728, dt. 30-4-64 by Shri Hukam Chand Kachwai and others. | (a) what is the number of posts in the Central Government offices whose pay-scales cover a period of 24 years or more; and

(b) whether the basis on which the period covered by pay scales of Assistants and Stenographers has been reduced from 24 to 22 years is also applicable to the posts mentioned in part (a) above. | The information is being collected and will be laid on the Table in due course. |
|---|---|---|

(Ministry of Home Affairs)

Cases Pending in High/Supreme Courts

- | | | |
|--|---|--|
| 3. U.S.Q. No. 2197, dt. 15-4-64 by Shri Rishang Keishing and Shri D.C. Sharma. | (a) what is the number of cases pending before the High Courts and the Supreme Court till the end of March, 1964; and | The information is being obtained and will be laid on the Table. |
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(b) the number of cases which have been pending for over three years.

(Planning Commission)

Mahalonobis Committee Report

- | | | |
|--|---|----------------------------|
| 4. S.Q. No. 68, dated 13-2-64 Supplementary Question by Shri Bhagwat Jha Azad. | Referring to the reply given to S.Q. No. 417 on 2-9-63 asked whether the commitment to place the Mahalonobis Committee report on the Table would stand. | The commitment will stand. |
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(Ministry of Works, Housing and Supply)

Plots on Temporary Lease in Delhi/New Delhi.

- | | | |
|---|--|---|
| 5. U.S.Q. No. 935, dated 5-3-64 by Shri Ram Swarup. } | (a) whether a few plots had been given on temporary lease in Delhi and New Delhi areas as early as in 1924 ; | The requisite information is being collected and will be laid on the Table in due course. |
|---|--|---|

(b) if so, the number of cases where temporary allotments were made ;

(c) whether there is any proposal to allot such plots on perpetual lease which are not required by Government ; and

(d) if not, the reasons therefor.

EIGHTH SESSION, 1964

(Ministry of Health and Family Planning)

Oil which can rejuvenate old people

- | | | |
|--|--|---|
| 6. U.S.Q. No. 57, dated 1-6-64 by Shri Onkar Lal and others. | (a) whether it is a fact that an oil stimulant discovered by an Azerbaijan scientist can rejuvenate the old people and its efficiency has been proved by the preliminary tests made on two aged Russians ; | A reply is awaited from our Embassy in Moscow who have been asked to obtain full information. |
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(b) if so, whether Government contemplate importing this oil and using it in India ; and

(c) if so, by when.

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NINTH SESSION, 1964

*(Ministry of Food, Agriculture, C.D. & Co-operation)***Survey of Rivers in Kerala**

7. U.S.Q. No. 72, dated 8-9-64 by Shri A.V. Raghavan and others. (a) whether there is any proposal to conduct a survey of the rivers in Kerala to explore the possibilities of increasing fishery wealth; Information is being collected from the Government of Kerala and will be laid on the Table of the House in due course.
- (b) the rivers selected for survey during this year; and
- (c) the amount sanctioned for this project.

TENTH SESSION, 1964

*(Ministry of Finance)***Income-tax by Firms**

8. S.Q. No. 445, dated 10-12-64 by Shri Bibhuti Mishra and others. (a) whether the Minister stated in the last session of the Rajya Sabha that Government proposed to publish the names of all such firms as pay income-tax amounting to more than Rs. 2 lakhs per annum; and The Minister said :—“(a) It was stated that the Government were thinking of publishing the names of individuals having income of Rs. 2 lakhs and above and the names of firms having an income of Rs. 10 lakhs and above.
- (b) if so, when Government would publish their names. (b) As soon as the information is collected.”

Supplementary Question by Shri Bibhuti Mishra.

Asking whether the Government are thinking of publishing the names of individuals having income of less than Rs. 2 lakhs.

The names of individuals having income of Rs. 1 lakh will also be published.

ELEVENTH SESSION, 1965

*(Ministry of Education)***Mahatma Gandhi**

9. S.Q. No. 548, dated 24-3-65 by Shri Sidheshwar Prasad and others. Mahatma Gandhi Birth Centenary Celebrations. During the Minister promised to take up the question of setting up a committee on all-party basis.

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(Ministry of Finance)

Hidden Wealth

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| 10. S.Q. No. 1, dated 18-2-65 Supplementary Question by Shri P. C. Borooah. | Asking what is the estimated amount of hidden wealth in the country. | Promised to give the information. |
|---|--|-----------------------------------|

Individuals with income of over two lakhs Rupees

- | | | |
|---|--|---|
| 11. S.Q. No. 162, dated 25-2-65 by Shri Mohammad Elias. | Referring to the reply given to Starred Question No. 445 on the 10th December, 1964 and asking: | |
| | (a) for the progress made so far in collecting the information about individuals having income of Rs. 2 lakhs and above and the name of firms having an income of Rs. 10 lakhs and above ; and | (a) The information has been collected for all Commissioner's charges except Bombay City. |
| | (b) whether Government have fixed up any date by which these details will be published. | (b) Government hope to publish the information by the end of April, 1965. |

Foreign Exchange

- | | | |
|---|--|---|
| 12. S.Q. No. 1575 dated 25-3-65 by Shri J. P. Jyotishi. | (a) what is the amount of foreign exchange spent on (i) delegations and (ii) students sent abroad and on (iii) foreign advisers and experts invited to India last year ; and | (a) and (b). The figures relating to the foreign exchange spent on delegations are being compiled and will be laid on the Table of the House. |
| | (b) whether there has been any decrease or increase in such expenditure as compared to the preceding two years. | |

TWELFTH SESSION, 1965

(Ministry of Education)

Schools in Delhi in Tents

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|---|---|--|
| 13. U.S.Q. No. 269, dated 18-8-65 by Shri Rameshwar Tania and Shrimati Savitri Nigam. | (a) whether it is a fact that many schools in Delhi are still functioning in tents ; | (a), (b) and (c). The requisite information is being collected and will be laid on the Table of the Sabha in due course. |
| | (b) if so, the number of such schools and the number of students studying in them ; and | |
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(c) the reasons for housing these schools in tents in spite of the assurances given by the Education authorities repeatedly.

Aligarh Muslim University (Amendment) Bill

14. Discussion on the Ali- The Aligarh Muslim Uni- Promised that a permanent
garh Muslim Uni- versity (Amendment) Bill. Bill would be introduced
versity (Amendment) as soon as possible.
Bill on 6-9-65.

THIRTEENTH SESSION, 1965

(Ministry of Commerce)

Import Licence and quota Certificates

15. S.Q. No. 180, dated Loss of some blank import During supplementaries the
12-11-65 Supple- licence and quota certifi- Minister promised that,
mentary by Shri cate forms in the office of after the investigation had
Yashpal Singh. of the Joint Chief Controller been completed, the result
of Imports and Exports, would be placed before the
Bombay. House.

(Ministry of Education)

N.D.F. Collections in schools in Delhi

16. U.S.Q. No. 2107, dated (a) whether it is a fact that (a) to (d). The requisite
8-12-65 by Shri many schools in Delhi, information is being col-
Jedhe and Shri V. T. lected and will be laid
Patil. the National Defence Fund on the Table of the
from the students without Sabha in due course.
issuing proper receipts to
them ;
- (b) if so, the names of those schools and the reasons therefor ;
- (c) how the amount thus collected was assessed to be all correct and without any mis-appropriation ; and
- (d) the action Government has taken or propose to take not to allow any institution or individual in future to collect the subscription to the National Defence Fund or any other fund on Government account without issuing a proper receipt for the actual amount or material received.

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*(Deptt. of Social Welfare)***Allotment of funds to Indian Council for Child Welfare**

- 17 U.SQ. No. 765, dated 16-11-65 by Shri Daljit Singh.
- (a) what is the mount allotted by the Central Government and the U.N.O. to the Indian Council for Child Welfare during the Third Five year Plan period, separately, year-wise ;
- (b) how many institutions are run by the Council in India and expenditure incurred on each of them ;
- (c) whether its accounts are audited yearly; and
- (d) if not, the reasons therefor.
- (a) to (d). The Information is being collected and will be laid on the Table of the House.

*(Ministry of Works Housing and Supply)***Assistant Engineers in C.P.W.D.**

- 18 U.SQ. No. 2216, dated 9-12-65 by Shri Inder J. Malhotra.
- (a) what is the number of Assistant Engineers (Civil, Electrical and Horticulture) in the Central Public Works Department eligible for confirmation in accordance with Govinda Reddy Committee's recommendations accepted by Government ; and
- (b) the number out of them so far confirmed and when the remaining will be confirmed.
- (a) and (b). The information is being collected and will be placed on the Table of the House.

FOURTEENTH SESSION, 1966

*(Ministry of Commerce)***National Export Policy**

- 49 U.SQ. No. 4705, dated 29-4-66 by Shri D.C. Sharma and Shri S. M. Banerjee.
- Whether the proposed National Export Policy has since been finalised.
- The broad lines of the Policy have since been evolved. It is proposed to place the resolution before both the Houses of Parliament in the next session.

*(Ministry of Defence)***Agricultural Lands for Soldiers**

- 20 S.Q. No. 1045, dated 10-11-1966 by Shri Jagdev Singh Siddhanti.
- (a) whether it has been decided to give agricultural lands for the maintenance of the families of those soldiers who have sacrificed their lives in the recent Indo-Pak. conflict;
- (b) if so, whether the facilities of tube-wells for irrigation of these lands would also be provided; and
- (c) the number of such families who have so far been given land and the average land allotted per family and the location thereof.
- (a), (b) and (c). The information asked for is being collected from the State Governments and will be laid on the Table of the House when received.

Allotment of Land to Servicemen

- 21 U.S.Q. No. 3526, dated 11-4-1966 by Shri Gulshan and Shri P. H. Bheel.
- How many servicemen have so far been allotted land by State Governments (State-wise).
- The information is being collected from the State Governments and will be laid on the Table of the House when received.

Children of Persons killed in Indo-Pak. Conflict

- 22 S.Q. No. 1160, dated 18-4-1966 by Shri Jagdev Singh Siddhanti.
- (a) whether Government have decided to provide free education, scholarships and books to the children of those who have laid down their lives during the recent Indo-Pak. conflict in schools, colleges and Gurukuls; and
- (b) if so, the number of families of soldiers who have been provided with such assistance and the total amount spent thereon.
- (b) Information is being collected and will be laid on the Table of the House.

Ex-Servicemen in Rajasthan

- 23 U.S.Q. No. 4954, dated 9-5-1966 by Shri Karni Singhji.
- (a) whether any study survey has been carried out with regard to the difficulties and handicaps of ex-servicemen and their dependants in the country with particular reference to Rajasthan; and
- (a) and (b). Promised to place on the Table of the House the Report of the Study Group that carried out the survey.

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(b) if so, whether the findings of the survey will be laid on the Table.

(Ministry of Education)

Teachers in Delhi Schools

24 U.S.Q. No. 3376, dated 6-4-1966 by Shri Prakash Vir Shastri.

(a) whether it is a fact that in some primary schools in Delhi and New Delhi provident fund facilities have not been extended to the teachers ;

(a) to (d). The requisite information is being collected and will be laid on the Table of the Sabha as soon as possible.

(b) whether it is also a fact that there are some teachers in those schools who enjoy the said facilities;

(c) if so, the reasons for this discriminatory treatment; and

(d) the action taken in this regard.

(Ministry of Finance)

House Building Facilities by L.I.C.

25 S.Q. No. 449, dated 10-3-1966—Supplementary Question by Shri Ranga.

Whether the Minister in the Ministry of Finance and other Ministers concerned have given careful consideration to the recommendations made by the Committee on Public Undertakings in regard to the various ways in which the LIC can improve its scheme for helping low paid employees and others also and provide housing facilities not only in large cities but also in medium scale cities; and further asking whether any decisions have been taken on the recommendations.

Promised to place on the Table a statement showing decisions of the Government on the recommendations.

National Defence Fund

26 S.Q. No. 594, dated 17-3-1966—Supplementary Question by Shri Sidheshwar Prasad.

Whether the Government is prepared to lay on the Table a statement showing money collected for the National Defence Fund in each State, the amount of

I will have the figures collected and put before the House.

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money for which the receipts have come, the amount of money for which no account has been rendered, and the persons responsible for non-remittance of the account.

Remittances by Foreigners

- 27 S.Q. No. 1012, dated 7-4-1966 — Supplementary Questions by (i) Shri S. M. Banerjee and (ii) Shri Mahavir Taygi.
- (i) Whether it is a fact that the foreigners who are still in some of the companies here are remitting regularly their money to foreign countries and whether the Minister, while laying a statement on the Table of the House, will also give the figure of remittances by the foreigners who are employed in those companies and getting fabulous salaries and conserving foreign exchange there.
- (ii) That comes under the technical fees. We will get information about that also.
- (ii) Whether the Minister would collect the information in due course and let the House be acquainted as to what the real result of these foreign collaborations has been.
- (ii) I have said that the Reserve Bank is collecting it and we will try to get the information in that manner.

Shares of Bird & Co.

- 28 S.Q. No. 1409, dated 28-4-1966 by Shri Indrajit Gupta and Shri S. M. Banerjee.
- (a) what is the price at which the Indian parties have acquired 19,385 shares of M/S Bird & Co. and M/s. Heilgers from a former British Director ; and
- (a) and (b). Information in this regard is being collected and will be laid on the Table of the Sabha.
- (b) whether this purchase money has been remitted to U. K. with Government's approval.

(Ministry of Food, Agriculture, C.D. & Cooperation)

Seed Farms

- 29 U.S.Q. No. 3229, dated 5-4-1966 by Shri Bibhuti Mishra, and others.
- (a) What is the number of seed farms established so far and the number of such farms whose establishment is under consideration ;
- (a) to (f). The required information is being collected from the State Governments/Union Territories and will be placed on the Table of the Sabha as soon as it is received.
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(b) the names of States with location of seed farms in both these categories ;

(c) the crops for which these will be meant ;

(d) the quantity of seeds likely to be produced by them ;

(e) the rates at which the different varieties of seeds will be supplied to the farmers ; and

(f) whether Government have formulated a scheme for automatic supply of all varieties of seeds to the farmers.

Permanent Government employees

30 U.S.Q. No. 3578, dated 12-4-1966 by Shri Jagdev Singh Sid-dhanti.

(a) Whether it is a fact that the Ministry of Finance had issued an order some time back to the various Ministries asking them to declare permanent 80 per cent of such posts as had been temporary continuously for the last three years or more ;

(b) if so, the number of temporary/quasi - permanent posts in the Departments of Food and Agriculture, separately, as had been temporary/quasi-permanent for the last three years or more ;

(b), (c) and (d). Information is being collected and will be laid on the Table of the House shortly.

(c) the number of temporary employees covered under part (b) above who have since become eligible to be declared as permanent and the number amongst them since declared permanent ; and

(d) in case they have not been declared permanent, the reasons therefor.

Installation of Pumping Sets

31 U.S.Q. No. 4760, dated 3-5-1966 by Shri M.L. Dwivedi, and others,

(a) what is the total number of pumping sets installed for minor irrigation purposes throughout

(a), (b) and (c). The required information is being collected from the State Govern-

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the country during the First, Second and Third Five Year Plans together with the number of actually working and non-working sets ;

ments and will be placed on the Table of the Sabha as soon as it is received from them.

(b) the steps taken to repair and restart the pumping sets which are not working or towards their installation at other places; and

(c) the number of pumping sets, State-wise, to be installed during the Fourth Plan.

(Ministry of Health & Family Planning)

Arrangements for Drinking Water in Scarcity Areas

32 S. Q. No. 330, dated 3-3-1966 by Shri Linga Reddy. (a) what are the steps taken to relieve the scarcity of drinking water in the drought - affected areas of the country and the results achieved ; and

(b) the number of villages which have drinking water facility in the country at present.

(b) The required information is being collected and will be laid on the Table of the House as soon as available.

Urban Supply Schemes in Rajasthan

33 U.S.Q. No. 4171, dated 21-4-1966 by Shri Tan Singh. (a) What is the amount of financial assistance given to Rajasthan for rural and urban water supply schemes during the Third Five Year Plan ;

(b) the amount actually spent during these years; and

(c) the reasons for non-utilization of funds.

(b) and (c). The required information is being collected and will be laid on the Table of the Sabha when received.

Supply of Pure Drinking Water

34 U.S.Q. No. 4869, dated 5-5-1966 by Shrimati Johrabai Chavda. (a) what is the number of villages in the country where there is no arrangement for the supply of pure drinking water; and

(b) the time by which arrangements for the same would be made in these villages.

(a) and (b). Information is being collected from the State Governments and will be laid on the Table of the Sabha when received.

*(Ministry of Home Affairs)***Committee headed by Shri Rabindra Nath (M. L. C., Punjab)**

- 35 U.S.Q. No. 5222, dated 11-5-1966 by Shri Hari Vishnu Kamath. (a) whether Home Ministers' attention has been drawn to a report published in the 'Hindustan Times' dated the 31st March, 1966, page 5 regarding one Shri Ravindra Nath ;

(b) whether he is a member of several committees functioning under the aegis of the Minister of Commerce and/or other Ministers ;

(b), (c) and (d). The information is being collected and will be laid on the Table of the House.

(c) whether in view of the serious allegations against him contained in the aforementioned report, Government propose to terminate his membership of the Committees referred to in part (b) above ; and

(d) if not the reasons therefor.

Status of High Court Judges

36 15-5-1966

*Half-an-hour Discussion
Re. Status of High Court
Judges.*

Promised to place on the Table in due course, as the result of talks with the Chief Justice of India, a statement with regard to the conditions of service and status of High Court Judges and Supreme Court Judges.

*(Ministry of Industry)***Seed Oil Extraction Plant, Amravati**

37 28-4-1966

- . Calling Attention to matter of Urgent Public Importance :—
Explosion in Seed Oil Extraction Plant at Amravati.

Discussion by Shri Madhu Limaye and observation by the Speaker.

The Speaker desired that the recommendations of the All India Conference on Industrial Safety held towards the end of the last year and the action taken on these recommendations should be known to the House.

*(Ministry of Steel, Mines and Metals)***Firm Amin Chand Pyare Lal**

38 S.Q. No. 1669, dated 13-5-1966 Supplement-

Is it a fact that the firm Amin Chand Pyare Lal

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	<p>tary Question Shri Manoharan.</p>	<p>entered into collaboration with the Government of Kashmir for a ceramic unit in Kathua in Jammu Province and G.C. sheets, cement and other raw materials were supplied to this firm on the recommendation of the Jammu and Kashmir Government by the Director of Supply of the State Government, through the Iron and Steel Controller of the Government of India, through a permit which far exceeded the quantity actually used and the excess thus obtained was sold in black-market at an exorbitant rate by this firm, making a profit of several lakhs? I want to know whether the Government is prepared for a physical check-up of the roofing of the factory and take whatever action is called for?</p>	<p>This question, which has been raised, relates to certain details which are not available. The Iron and Steel Controller has to be consulted before I can give the information. I shall lay a statement on the Table after ascertaining the facts.</p>

(Ministry of Information and Broadcasting)

Facilities to employees of Films Division

- 39 U.S.Q. No. 4999, dated 9-5-1966 by Shri Dhuleshwar Meena and Shri Ramachandra Ulaka. Referring to the reply given to Unstarred Question No. 2049 on the 14th March, 1966 and asking:—

(a) whether any final decision has since been taken regarding the facilities to be provided to the Commentators in the Films Division; and

(b) if so, the details thereof.

(Ministry of Labour, Employment and Rehabilitation)

Explosion in Dhori Colliery

- 40 S.Q. No. 299, dated 2-3-1966 by Shri D.C. Sharma and others. Report of the Inquiry Commission constituted by Government to inquire into the causes of explosion in Dhori Colliery on the 28th May, 1965. During supplementaries the Deputy Minister promised to lay a statement on the Table of the House showing recommendations made by the Inquiry Commission.

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(Ministry of Law)

Extension of Managing Agency Agreements

- 41 S. Q. No. 1584, dated 10-5-1966 by Shri P.C. Borooah. Referring to the reply given A Statement will be laid on the Table to the House as soon as the examination of the cases has been completed as indicated by the Minister of Law in the course of answering supplementaries to Starred Question No. 952 dated 5-4-1966.

(Ministry of Works, Housing and Supply)

Air Conditioning of Offices

- 42 U.S.Q. No. 858, dated 24-2-1966 by Shri Dasaratha, Deb. What is the total amount spent for air-conditioning the Central Government offices after the declaration of National Emergency in 1962. The information is being collected and will be laid on the Table of the Sabha.

Construction of Low and Middle , Class Income Group Housing Schemes

- 43 U.S.Q. No. 3378, dated 7-4-1966 by Shri A. K. Gopalan. (a) what is the percentage of rental houses constructed under the Low and Middle Class Income Group Housing Schemes by the various State Governments and allotted to the Central Government employees ; (a), (b) and (c). The information is being collected from the various State Governments and will be laid on the Table of the House when received.
- (b) the number of Postal employees who come under low and middle income groups ; and
- (c) how many of them are provided with houses as per the said housing schemes.

FIFTEENTH SESSION, 1966

(Ministry of Defence)

Ex-Servicemen

- 44 U.S.Q. No. 870, dated 1-8-1966 by Shri Krishnapal Singh. (a) what is the number of Ex-servicemen (Officers and other Ranks) at present and the number who are employed ; (b) whether any land has been allotted to them; and (b) and (c). The information is being collected from

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(c) if so, the area allotted and the number of persons to whom land has been allotted.

the State Governments and will be laid on the Table of the House.

(Ministry of Education)

Scientists invited from Abroad

- 45 U.S.Q. No. 1097, dated 3-8-1966 by Shri A. N. Vidyalkankar.
- (a) what is the number of scientists, technical experts and specialists invited by Government from abroad for consultations, lecture tours, study and report or for the purpose of scientific and technological collaboration, during the years from 1963 to 1966, year-wise and countrywise, and the duration of their stay in India along with the expenditure in Indian and Foreign currency, separately ; and
- (a) and (b). The information is being collected and will be laid on the Table of the House.
- (b) the number of Indian scientists, Technical experts or Specialists invited by the foreign countries and expenditure, if any, incurred by Government thereon.

(Ministry of External Affairs)

Rev. Michael Scott

- 46 S.Q. No. 306, dated 8-8-1966—Supplementary by Shri Tyagi and Shri Daji and observations by the Speaker.
- Papers Recovered from Rev. Michael Scott.
- Promised to place in the Library 44 letters recovered from Rev. Michael Scott.

(Ministry of Food, Agriculture, C.D. and Co-operation)

Wells and Tanks in Third Five Year Plan

- 47 U.S.Q. No. 1662, dated 9-8-1966 by Shri Linga Reddy and Shri P. R. Chakraverti.
- What is the amount so far spent on minor irrigation work of wells and tanks in the Third Five Year Plan along with the results achieved.
- The required information is being collected from the States/Union Territories and will be placed on the Table of the Sabha as soon as it is received from them.

Minor Irrigation Schemes in U.P.

- 48 U.S.Q. No. 1680, dated 9-8-1966 by Shri
- (a) What is the number of water tanks at present in
- (a) to (d). The required information is being collected
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Vishwa Nath Pandey.

Uttar Pradesh put to use under the Minor Irrigation scheme ;

from the State Government and will be placed on the Table of the Sabha as soon as it is received from them.

(b) the amount of grant sanctioned under the Third Five Year Plan for repairs and re-construction of old tanks as also for construction of new tanks under the Minor Irrigation schemes in U.P. ;

(c) the number of tanks repaired, re-constructed and newly constructed out of the grant already given to that State; and

(d) the amount so far spent on the minor irrigation works i.e. on wells and tanks.

(Ministry of Health and Family Planning)

Fresh Water Supply Scheme during Third Plan

49 S. Q. No. 396, dated 11-8-1966 by Shri-mati Vimla Devi, and others.

(a) What is the total outlay sanctioned for fresh water supply schemes in rural areas during the Third Plan ;

(b) whether the amount allotted has been fully spent for the purposes ;

(c) if not, the reasons for shortfall in expenditure ; and

(d) the progress achieved during the Third Plan in supplying fresh drinking water in rural areas.

(d) The information is being collected and will be laid on the Table of the House.

(Ministry of Home Affairs)

Release of Prisoners Sentenced to life imprisonment

50 U.S.Q. No. 372, dated 27-7-1966 by Shri Bhagwat Jha Azad, and others.

Referring to the reply given to Unstarred Question No. 4551 on the 27th April, 1966 and asking :

(a) whether the information in regard to the release of the prisoners who had been sentenced to life term imprisonment, has since been collected ;

(a), (b) and (c). The information is still awaited from 4 State Governments and will be laid on the Table of the House as soon as it is collected.

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(b) if so, the details thereof;
and

(c) if not, when it would be
collected.

Central Government employees on Deputation

- 51 U.S.Q. No. 417, dated 27-7-1966 by Dr. Chandrabhan Singh. (a) what is the number of Central Government employees who are on deputation from one Department to another, or to States or to Corporations; (a), (b) and (c). The information is being collected and will be laid on the Table of the House as soon as possible.

(b) the number of such officers who are actually posted in Delhi and are on deputation from the Department of Government to the other; and

(c) the number of deputation allowance paid to persons referred to in parts (a) and (b) above separately.

(Ministry of Industry)

Trust and Retirement Benefit Funds

- 52 U.S.Q. No. 1364, dated 5-8-1966 by Shri Sham Lal Saraf. (a) whether a demand has been made by the Organised Federation of Chambers of Commerce and Industry, that the Industrialists be permitted to invest Trust and Retirement Benefit Funds in ordinary shares, with twin purpose of helping investment and also enabling the beneficiaries to have a little more earning; and (a) and (b). Necessary information is being collected and will be placed on the Table of the House shortly.

(b) whether consideration has been given to this and if so, the action proposed to be taken in this behalf.

Co-operative Industrial Estates in Delhi

- 53 U.S.Q. No. 2236, dated 12-8-1966 by Shri Shiv Charan Gupta. (a) what is the Cooperative Industrial Estates established in Delhi with their names and addresses; (a) to (d). The information is being collected from the Delhi Administration and will be placed on the Table of the House.
- (b) whether there are any model by-laws for such societies and to what extent these can be modified by the societies ;

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(c) the conditions regarding the membership of these societies ; and

(d) whether any cases of relaxation of conditions of membership have come to the notice of Government and if so, the action taken thereon.

Prices of Scooters and Cars

- 34 S.Q. No. 546, dated 19-8-1966 by Shri P. C. Borooah and others. Prices of Scooters and Cars. During supplementaries the Minister promised to place on the Table a statement with regard to rise in price of Fiat car since 1957.

Industrial Development Corporation

- 35 U.S.Q. No. 3452, dated 26-8-1966 by Shri P. R. Chakraverti and Shri Linga Reddy. (a) whether it is a fact that the manner of functioning of the Industrial Development Corporation in some States is causing a drain on the Central resources ;
- (b) how far it is true that in many cases the Industrial Development Corporation has undertaken to assist projects involving substantial financial commitment which could however, not be met from their own resources; and
- (c) the specific suggestions made by the Finance Ministry to the State Governments for strengthening the financial position of the Industrial Development Corporations. (c) Information is being collected and will be laid on the Table of House in due course.

(Ministry of Irrigation & Power) ■

Potential for Irrigation and Power of Rivers

- 36 S.Q. No. 780, dated 1-9-1966—Supplementary Question by Shri Liladhar Kotoki. Whether it will be possible for the hon. Minister to tell the House now and, if it is not possible now, to lay a statement in the House later on, as to the break-up of the potential for irrigation and power of rivers in the different States or basin-wise or Promised to supply the figures.

river-wise and also tell us to what extent this potential has been utilised basin-wise, river-wise and State-wise.

(Ministry of Steel, Mines & Metals)

Survey of Nagaland

- 57 U.S.Q. No. 682, dated 29-7-1966 by Shri Hari Vishnu Kamath and others. Referring to the reply given to Starred Question No. 1690-A on the 13th May, 1966 and asking :
- (a) whether the required information regarding the survey of Nagaland has been collected ; and
- (b) if so, the broad outlines thereof.

(Ministry of Railways)

Ban on creation of Posts in Railway Offices

- 58 U.S.Q. No. 3524, dated 26-8-1966 by Shri Rajdeo Singh and Shri Bal Krishna Singh.
- (a) when the current ban on the creation of posts in Railway Offices was first imposed ; and
- (b) how many posts of all grades of Officers, and Class III and IV staff (other than on Construction Work) were created since the ban and the expenditure involved.
- (b) Information is being collected and will be laid on the Table of the Sabha.

(Deptt. of Social Welfare)

Welfare of Schedules Tribes

- 59 U.S.Q. No. 568, dated 28-7-1966 by Shri Rishang Keishing.
- (a) what is the Union Territory-wise allocation of funds during the Third Five Year Plan for the welfare of the Scheduled Tribes ;
- (b) the amount surrendered out of the annual allocation during the Plan years ;
- (c) the main reasons responsible for the surrender of the amount, if any ; and
- (d) the remedial measures taken, if any, to prevent
- (a) and (d) The information is being collected from the various Union Territory Governments and it will be laid on the Table of the House as soon as it is received.

recurrence of such surrender of welfare funds.

Amount utilised for Uplift of Scheduled Castes

- 60 U.S.Q. No. 2708, dated 18-8-1966 by Shri P. Kunhan. (a) what is the amount utilised for the uplift of Scheduled Castes, State-wise, during the Third Plan ; (a) to (d). The required information has been called for from the various States and it will be laid on the Table of the House as soon as it is received.
- (b) the total amount sanctioned, state-wise, during the above period;
- (c) the amount lapsed; and
- (d) if so, the reasons, therefor.

(Ministry of Transport and Shipping)

Increase in Road Accidents on National Highways

- 61 U.S.Q. No. 963, dated 2-8-1966 by Shri S. C. Samanta and others. (a) what is the percentage increase in road accidents due to the increase in automobile traffic on the National Highways in India since 1960 up to date ; (a), (b) and (c) The information required is being collected from the State Governments and will be laid on the Table of the Sabha as soon as it is available.
- (b) whether there is any agency to keep a record of accidents, loss of life and property due to the accidents that take place on the National Highways and if so, the number of accidents and loss during 1961-62, 1962-63, 1963-64, 1964-65 and 1965-66, year-wise; and
- (c) the measures contemplated with a view to ensure safe travelling on the National Highways.

(Ministry of Works, Housing and Supply)

Central Housing Board

- 62 S.Q. No. 114, dated 28-7-1966 by Shri Referring to the reply given to Starred Question No.

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Warrior, and others.

1631 on the 12th May, 1966 and asking :

- (a) whether the proposal to set up a Central Housing Board to coordinate the activities on housing front has since been considered; and
- (a) and (b) The proposal was referred to the Planning Commission about two months ago and is under their consideration.

- (b) if so, the decision taken thereon.

Progress in Slum Improvement Programme

63 U.S.Q. No. 3921, dated 1-9-1966 by Shrimati Ramdulari Sinha.

- (a) what is the progress so far made in each State with regard to slum improvement programme; and

- (a) and (b) Information is being collected from the State Governments and will be laid on the Table of the Sabha when received.

- (b) the amount which was allotted and spent in each State during 1965-66 and the reasons for shortfall, if any.

SIXTEENTH SESSION 1966

(Department of Communications)

Telegraph Officers in Delhi for over six years

64 U.S.Q. No. 1462, dated 16-11-1966 by Dr. Melkote.

- (a) what is the number of Telegraph Engineering and Traffic Officers who have been allowed to continue for over six years in Delhi;

- (a) to (d). The information is being collected and will be laid on the Table of the Sabha as soon as possible.

- (b) the number of transfer orders issued during 1965 and 1966 which were later cancelled with reasons therefor ;

- (c) the policy of Government in the matter of transfer of Officers in the Traffic and Engineering Arm of the Posts and Telegraphs Department; and

- (d) whether the said policy has been adhered to by the Posts and Telegraphs Directorate.
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*(Ministry of Defence)***Compensation to Dependents of those killed by Pak Infiltrators**

- 65 U.S.Q.No. 1216, dated 14-11-1966 by Shri R. Barua and Shri Liladhar Kotokj. (a) whether full compensation has been granted to the dependents of army personnel, police personnel and civilians killed in action with Pakistani infiltrators during the Indo-Pak conflict; and (a) and (b) Information in respect of Police personnel and civilians is being collected and will be laid on the Table of the House.
- (b) if so, the details thereof.

*(Ministry of Education)***Deputation of Students from Assam**

- 66 U.S.Q.No. 2175, dated 23-11-1966 by Shri Liladhar Kotoki and Shri R. Barua. (a) whether it is a fact that a deputation of students from Assam met the Prime Minister in September, 1966 to apprise her of the problems which they were facing and to seek redress thereof; (b) and (c). The Relevant extracts from the Memorandum have been forwarded to the Ministries concerned and the Planning Commission. Information regarding action taken by them is being collected and will be laid on the Table of the Sabha in due course.
- (b) if so, whether Government have considered the memorandum submitted by the students, and
- (c) the results thereof.

Furniture for Azad Bhavan, New Delhi.

- 67 U.S.Q.No. 2231, dated 23-11-1966 by Shri Brij Raj Singh and Shri Bade. (a) whether sealed tenders through public notifications were invited by the Indian Council for Cultural Relations for the purchase of furniture for Azad Bhavan, New Delhi and its auditorium; and
- (b) if so, the names of the firms who tendered and their quotations. (b) Information regarding quotations is being collected and will be placed on the Table of the House.

Survey of Indian Political Practices

- 68 U.S.Q.No. 2904, dated 30-11-1966 by Shri (a) whether Government are aware that some (a), (b) & (c). Information is being collected and will

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Kishen Pattnayak
and Shri Madhu
Limaye.

American Universities
and Institutions are get-
ting a detailed survey of
various aspects of Indian
Political practices con-
ducted through certain
Research Institutions
in India;

be laid on the Table of
the House in due course.

(b) whether permission was
sought from Govern-
ment at any level before
getting this survey work
taken up; and

(c) if so, the number of
such Surveys/Researches,
permission in respect
of which was accorded
during the last three
years and the names of
the American Univer-
sities/Institutions that
are getting these surveys
conducted.

(Ministry of Finance)

S. C. and S. T. in Central Excise and Customs Departments

69. U.S.Q. No. 1206, dated
10-11-1966 by Shri
Balkirshna Wasnik.

(a) what is the number of
the employees belonging
to the Scheduled Castes
and scheduled Tribes
employed in the various
grades, grade-wise, ex-
cutive, ministerial and
Class IV in the Depart-
ment of Central Excise
and Customs ;

(a), (b) & (c). The information
is being collected and will
be laid on the Table of the
House as soon as possible.

(b) whether the percentage
reserved for Scheduled
Castes and Scheduled
Tribes has been achieved;
and

(c) if not, the steps taken to
fulfil the quota.

(Ministry of Food, Agriculture C.D. Co-operation)

Exploitation of Rivers for Inter-State Navigation

70. U. S. Q. No. 841 dated
8-11-1966 by Shri
Yashpal Singh.

The extent to which
the rivers of this
country have been exploi-
ted for the inter-State navi-
gation during the last
three Plan periods.

The required information is
being collected and will
be laid on the Table of the
Lok Sabha as soon as
possible.

Establishment of larger Slaughter Houses

- 71 U. S. Q. No. 2762, dated 29-11-1966 by Shri Krishnapal Singh and Shri Vishwa Nath Pandey.
- (a) whether Government have decided to establish larger slaughter houses in the country;
- (b) if, so their number and location; and
- (c) the estimated total expenditure on these houses and the amount already spent.
- The required information is being collected from States.
- and will be placed on the Table of the Sabha, on receipt.

(Ministry of Health and Family Planning)

- 72 U. S. Q. No. 2975, dated 1-12-1966 by Dr. Kohor.
- (a) What is the number of Registered and licenced Allopathic, Homoeopathic and Unani manufacturing Pharmacies in the country State-wise;
- (b) Whether any such pharmacy or pharmacies are being run by the Central or State Governments; and
- (c) if so, the amount already spent during the last 3 years and the allotment made for the next year.
- (a), (b) and (c) The information is being collected from the State Governments/Union Territories and will be laid on the Table of the Sabha in due course.

Ayurvedic and Unani Medical Colleges

- 73 U. S. Q. No. 2978 dated 1-12-1966 by Shri Ramachandra Ulaka.
- (a) What is the number of Ayurvedic and Unani Medical Colleges established in the country maintained by the Central/State Governments, State-wise, with dates of establishment of the same; and
- (b) the recurring and non-recurring expenditure for the last 3 years.
- (a) and (b) The information is being collected and will, when available, be placed on the Table of the Sabha.

(Ministry of Home Affair)

Firm Aminchand Pyare Lal

- 74 U. S. Q. No. III, dated 2-12-1966 by Shri Kishan Pattanayak and Shri Madhu Limaye.
- (a) whether various Government agencies have collected information or made inquiries about certain firms of Aminchand
- (a), (b) and (c) Information will be collected and laid on the table of the House.

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Pyarelal Group which have been black-listed or otherwise penalised;

(b) if so, for how many times, in which years and by which Central Government Departments or State Governments since Independence; and;

(c) the results of this inquiry.]

Holiday on Second Saturday to Scavengers and Gardeners.

75. U. S. Q. No. 205, dated 2-11-1966 by Shri Hukam Chand Kachwai and others.

(a) whether it is a fact that scavengers and gardeners in some Departments of the Central Government are not allowed to avail holiday on Second Saturdays;]

(a), (b) and (c) Information is being collected and will be laid on the Table of the Sabha as early as possible.

(b) whether it is also a fact that these persons are not paid over-time allowance, while other class IV employees are given such facilities; and

(c) if so, the reasons therefor.

Bundhs

76. U. S. Q. No. 2128, dated 23-11-1966 by Shri Bhagwat Jha Azad and others.

(a) what is the number of times "Bundhs" were attempted in the country (State-wise) during the current year; and

(b) the extent of loss of life and damage caused to Government and private property on account of these Bundhs.

(a) and (b) the information is being collected and will be laid on the Table of the House.

Students Agitation

77. U. S. Q. No. 2222, dated 23-11-1966 by Shri M. N. Swamy and others.

(a) What is the total number of students killed and injured in police firing, tear-gas and lathi charges since September, 1966 and the total number of students arrested during the agitation;

(a) to (d) Information is being collected and will be laid on the Table of the House in due course.

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(b) the State-wise break-up of the number of students arrested, killed and injured during the period;

(c) the total number of students against whom warrants are pending; and

(d) the loss of property as a result of the agitation.

Temporary Central Government Employees

78. S. Q. No. 593, dated 30-11-1966 by Dr. Ranen Sen.

(a) What is the number of Central Government Employees who have served for more than 10 years, 15 years and 20 years continuously and who have still not been declared permanent; and

(a) and (b). The information is being collected and will be laid on the Table of the House as soon as it is ready.

(b) the reasons for their not being declared permanent so far.

(Ministry of Industry)

Development Councils for Industries

79. S. Q. No. 384, dated 18-11-1966 by Shri Sham Lal Saraf.

(a) whether the Development Councils for some Industries have been set up for some time past; and

(b) whether the same have stood the test of time and contributed some way or the other, in fostering an industrial climate in the country and, if so, the main features thereof.

(b) The reports relating to the year 1964-65 are under compilation, and will be laid before Parliament shortly.

Licensing of Roller Flour Mills

80. U.S.Q. No. 1900, dated 18-11-1966 by Shrimati Jyotana Chanda.

Referring to the reply given to Starred Question No. 806 on the 29th July, 1966 and asking :

(a) the names of the Flour Mills in the various States in the Country which were set up after the issue of that Ministry's Notification No. S.O. 187-IDRA-29B-2-64, dated the 13th January, 1964 ;

(a) to (d). The information is being collected and will be placed on the Table of the House in due course.

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- (b) the basis on which trial run quota and monthly wheat quota was allotted to these mills during 1965 and 1966;
- (c) the names of those mills out of these which have got a capacity of more than 2,000 tons per month and were not registered under the Industries (Development and Regulations) Act, yet they were allotted more than 30 tons per day and the reasons therefor; and
- (d) the measures Government propose to take to allot optimum quota to those mills whose capacity is lying vacant and whose cases have been recommended by the Ministry of Industry.

Foreign Exchange for Automobile Industry

81. U.S.Q. No. 2693, dated 25-II-1966 by Shrimati Renu Chakravartty.
- (a) what is the total amount of foreign exchange allotted to the Automobile Industry year-wise and unit-wise during the Third Five Year Plan period ;
- (a) to (e). The information is being collected and will be laid on the Table of the House.
- (b) the number of cars, trucks etc. which were to be manufactured by this allocation;
- (c) whether these production figures were realised;
- (d) if not, the reasons therefor; and
- (e) the actual production figures unit-wise.

(Ministry of Information and Broadcasting)

Enquiry Committee on Small Newspapers

82. S.Q. No. 403, dated 21-II-1966 by Shrimati Vimla Devi.
- (a) whether Government have examined the recommendations of the
- (a) and (b). As soon as examination is complete, a statement showing the

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Enquiry Committee on
Small Newspapers; and

decisions taken on various
recommendations will be
laid on the Table of
the House.

(b) if so, the decision taken
thereon.

(Ministry of Irrigation and Power)

**Draught Effect on Major
Irrigation Projects**

83. U.S.Q. N . 1094, dated 10-11-1966 by Shri B. K. Das and Shri P. R. Chakraverti.
- (a) how far the major Irrigation projects were affected due to the widespread draught in the country during the last year;
- (b) whether the consequential short-fall in normal supply of irrigation water has been calculated; and
- (c) how far the production of hydel power was also affected.
- (a), (b) and (c). The information is being collected and will be laid on the Table of the House.

(Planning Commission)

**Rural Industries Project
Scheme**

84. U.S.Q. No. 1192, dated 10-11-1966 by Dr. Mahadeva Prasad.
- (a) whether it is a fact that there is a scheme called Rural Industries Project in many parts of the country;
- (b) if so, the name of the States and the Districts thereof covered by the said scheme; and
- (c) the achievements of the said scheme.
- (b) and (c). Information regarding progress achieved during 1965-66 is being collected.

(Ministry of Law)

Polygamy among Muslims

85. S.Q. No. 274, dated 15-11-1966—Supplementary by Shri Hari Vishnu Kamath.
- Polygamy among Muslims
- During supplementaries the Speaker directed that the names of Muslim Organisations which had opposed the appointment of a Committee should be laid on the Table.

**Motion on Constitution
(21st Amendment) Bill,
1966**

86. 15-11-1966

Motion under Rule 190. That the Debate on the Constitution (Twenty-first Amendment) Bill, 1966 and the Representation of the People (Amendment) Bill, 1966 be adjourned.

Promised to lay on the Table the rules under Representation of the People (Amendment) Bill, 1966 as soon as the President gave his assent.

(Ministry of Railways)

**Enquiry of Bomb-explosion
Accident at Nayagaon
Station.]**

87. S.Q. No. 2, dated 21-11-1966—Supplementary Question by Shri Kashi Ram Gupta.

Whether the report of inquiry in respect of accident of bomb-explosion that occurred on 13th November, 1966 at Nayagaon Station (Chappra Line) will be placed before the House before its dissolution.

Promised to inform the House as soon as the report is received from the Daliganj Police.

(Deptt. of Social Welfare)

**Welfare of Depressed
Classes and Tribal
People**

88. U.S.Q. No. 1595, dated 17-11-1966 by Shri H. C. Linga Reddy and others.

(a) what is the amount provided for the amelioration of the Backward, Depressed Classes and Tribal People in the Third Five Year Plan;

(b) the amount actually spent on the several schemes;

(c) the reasons for the shortfall in expenditure; and

(d) the programme of Backward Classes, Scheduled Castes and Tribal Welfare as envisaged in the Fourth Five Year Plan.

(b), (c) and (d). The information is being collected from the State Governments and Administrations and will be laid on the Table of the House soon after receipt.

*(Ministry of Works, Housing
and Supply)*

**Guests Houses of Public
Sector Undertakings**

89. U.S.Q. No. 349, dated 3-11-1966 by Shri P. R. Chakraverti and others.

(a) what is the number of guest houses maintained by the public sector

(a), (b) and (c). The information is being collected and will be laid on the Table of the Sabha.

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undertakings in Calcutta, Delhi, Madras and Bombay and the cost involved ;

(b) whether Government have made suggestions to these undertakings to achieve economy in expenditure by giving up rented guest houses and seek the Central Government accommodation for their visiting officers; and

(c) whether there is any move to pool these guest houses and to run them as Central Government Hostels.

Buildings allotted to Co-operative Societies

90. U.S.Q. No. 2260, dated 24-11-1966 by Shri M. L. Dwivedi and others.

(a) what is the number of buildings allotted to Co-operative Societies and others for opening Super Bazaars or Co-operative Stores in Delhi and other Centrally-Administered areas ;

The information is being collected and will be placed on the Table of the Sabha in due course.

(b) whether Government receive any rent therefor and if so, at what rate and the total amount thereof ; and

(c) whether Government are receiving rent proportionate to the cost of these buildings and in case it is lesser than that, the reasons therefor.

Buildings Demolished in Delhi

91. U.S.Q. No. 2271, dated 24-11-1966 by Shri S. C. Samanta and others.

(a) what is the number of buildings with areas occupied by each one of them which stand demolished or are in the process of demolition in Delhi so far ; and

(a) and (b). The information is being collected and will be laid on the Table of the House.

(b) the cost of demolition and reconstruction respectively as estimated by the Ministry of Works, Housing and Urban Development.

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Allotment of Shops to Khokha Owners in Ramakrishnapuram.

92. U.S.Q. No. 2331, dated 24-11-1966 by Shri Onkar Lal Berwa and Shri Yash Pal Singh.

(a) whether it is a fact that Khokha owners of Ramakrishnapuram have been corresponding with Government for the last three years regarding their demand for the allotment of shops ;

(b) whether it is also a fact that Government have given them a written assurance to construct and allot to them shops in the Rajouri Garden area ;

(c) if so, when the shops will be constructed; and

(d) the reasons for not constructing the shops so far.

(c) and (d). Information is being collected and will be laid on the Table of the Sabha.

Alterations in residences of Ministers and Officers

93. U.S.Q. No. 2980, dated 1-12-1966 by Shri Kishen Pattnayak and others.

Whether the Minister of Works, Housing and Urban Development will lay on the Table a statement showing the amount spent on additions and alterations of all kinds to the residences of the Members of Council of Ministers and officers of the rank of Under Secretary and above in Delhi from April, 1962 to August, 1965 and from September, 1965 to October, 1965 together with the names of Ministers and officers with the costs of additions and alterations during the two periods?

The information is being collected and will be laid on the Table of the Sabha.

ANNEXURE I

Address delivered by the Chairman, Committee on Government Assurances at the First Sitting of the Committee on Government Assurances held on the 8th May, 1967.

I am very happy to welcome you to this first sitting of the Committee on Government Assurances.

2. As you are aware, while replying to the questions or supplementaries thereon or during discussions on Bills, resolutions, motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish the House with the relevant information later. In order to watch the implementation of such assurances on behalf of Lok Sabha, a Committee known as Committee on Government Assurances was first constituted by the Speaker on the 1st December, 1953. Rule 323 was subsequently incorporated in the Rules of Procedure and Conduct of Business in Lok Sabha. This provides for the constitution of this Committee and also defines its functions.

3. I would now broadly explain the functions of this Committee. The functions of this Committee are to scrutinize the assurances, promises, undertakings etc., given by Ministers from time to time on the floor of the House and to report on:—

- (a) the extent to which such assurances, promises, undertakings etc., have been implemented; and
- (b) where implemented whether such implementation has taken place within the minimum time necessary for the purpose.

4. In April 1954, the Committee considered the various forms in which assurances, promises, undertakings, etc., are given on the floor of the House and approved a standard list of forms which are to be treated as assurances, undertakings, etc. given by Ministers. These forms, though not exhaustive are meant for the purpose of guidance of the Committee. Any addition to or deletion from these forms, is done only with the approval of the Committee.

In accordance with these forms, the Department of Parliamentary Affairs culls out the assurances from the daily Debates and furnished them to the Lok Sabha Secretariat. The assurances thus culled out by the Department of Parliamentary Affairs are compared with the assurances which are culled out independently by the Lok Sabha Secretariat in accordance with the standard forms laid down by the Committee. In the event of any controversy between the assurances compiled by the Department of Parliamentary Affairs and by the Lok Sabha Secretariat, the matter is placed before the Chairman, Committee on Government Assurances for his decision.

5. The Minister of Parliamentary Affairs lays on the Table from time to time statements showing the action taken by Government in implementation of the assurances. Such statements are examined by our Secretariat with a view to seeing whether the implementation of the assurances contained therein is satisfactory. The result of such an examination is circulated to Members of the Committee in the form of a tabular statement.

6. Since the purpose and the value of an assurance is lost unless it is fulfilled within a reasonable time, the Committee made the following recommendation in para 15 of their First Report (First Lok Sabha—May, 1954):

“The Committee would like that in future, the assurances are implemented within a maximum period of two months and where it is not possible to comply with this requirement, a report giving reasons for the delay should be made to the Committee in order to enable them to judge how far it was beyond the power of the Ministry to implement the assurances within the stipulated period and what were the reasons responsible for the delay or inadequate implementation of the assurance.”

7. During the Third Lok Sabha, the Committee on Government Assurances held 29 sittings and presented four Reports. I may also state for the information of Members that out of a total of 3,560 assurances extracted during the First to Sixteenth Sessions of the Third Lok Sabha, 3,327 assurances have since been implemented, leaving a balance of 233 assurances yet to be implemented. Thus about 93·5 per cent of the assurances were implemented during that period.

8. The Committee at their sitting held on the 24th November, 1966, following the past practice, authorised the Chairman to examine the pending assurances and select such of them which were of substantial nature and of considerable public importance and in-

corporate them in a Report. A draft Report was accordingly prepared after obtaining the information from the Ministries/Departments of Government, but it could neither be adopted by the Committee nor presented to the House, as it was decided that the Seventeenth Session of Third Lok Sabha which was scheduled to be held from the 13th to the 31st March, 1967 would not be held and the Third Lok Sabha was dissolved on the 3rd March, 1967. This draft Report has now been amended and brought up-to-date in the context of the subsequent developments and is being brought up before the Committee for their consideration and approval.

9. Before I conclude, I would urge you to take an active interest in the working of this Committee, which acts as an important functional limb between the Executive and the Legislature in the matter of implementation of assurances given on the floor of the House. I am sure by our labours, this Committee would become more effective and we shall continue to maintain the happy and well-established tradition of working in a non-partisan spirit in the Committee and arriving at unanimous decisions, as far as possible, on all issues coming up before the Committee. I would also welcome any suggestions which you might like to offer for effecting an improvement in the working of the Committee.

ANNEXURE II

SIXTEENTH SESSION, 1966 OF THE THIRD LOK SABHA

Ministry of Health and Family Planning

Sl. No.	Date of Reference	Subject	Promise made	When and how fulfilled	Remarks
52	Unstarred question No. 298, dated the 3rd November, 1966 by Shri A. V. Raghavan and Shri A.K. Gopalan.	Referring to the reply given to Unstarred Question No. 462 on the 28th July, 1966 and asking — (a) whether the Govt. of Kerala have taken any action against the Birla Rayon Factory, Calicut as suggested by the Minister to maintain purity of water in the Chaliyar River; (b) if so, the nature of proceedings taken; and (c) the results of the hydrological and planktological conditions of the river conducted by the Assistant Director of Fisheries to assess effects of pollution so far ?	(a), (b) & (c) The information is being collected from the State Govt. and will be laid on the Table of the Sabha when received.	Date of fulfilment : 8-12-66. (a) and (b) There are no provisions in the Factories Act or the rules there under for taking any action against the Factory, if its working becomes a nuisance to the public or residents of the locality. Section 14(i) of the Act requires that effective arrangements shall be made to dispose of the wastes and effluents. The scope and object of the Factories Act seem to be limited to the extent of the safety and health of the workers. The Factories Act does not contain any provisions for the protection of the public in any industrial area or otherwise. The question whether the company authorities can be proceeded against under the provisions of the Public Health Act is being examined by the District Collector Kozhikode. (c) The hydrological and planktological condition of the river is still being examined. It is not possible to assess the effect of pollution cor-	

rectly with the data so far collected. It will take some more time to arrive at a definite assessment. The investigations are still being continued.

Ministry of Railways

Date of fulfilment : 16-1-1967

(a) to (d)]
See Enclosure No. I.

(a) to (d)]
The information is being collected and will be laid on the Table of the Sabha.

Referring to the reply given to Unstarred Question No. 1531 on the 5th August, 1966 and asking :

(a) whether the enquiry on the spoiling of 17332 bags of cement in June, 1966 in open railway wagons meant for Pong Dam construction work is over;

(b) if so, the findings thereof; (c) whether the authorities responsible for this loss have been punished by Government; and

(d) if so, the nature of the punishment awarded.

86 Unstarred Question No. 482, dated the 4th November, 1966 by Shri A.K. Gopalan, Shri Umanath, Shri Nambiar, Dr. Saradish Roy, Shri Yashpal Singh, Shri Bagri, Dr. Ram Manohar Lohia, Shri Utiya, Shri Madhu Limaye, Shri Kishen Patnayak.

Ministry of Works, Housing and Supply

S.No.	Date & Reference	Subject	Promise made	When and how fulfilled	Remarks												
72	Starred Question No. 259, dated the 4th August, 1966 by Shri Ram Sewak Yadav.	Asking for the Expenditure incurred by Ministers, Ministers of State and Deputy Ministers separately on electricity, water and telephones between 1962 and July, 1966.	<p><i>Part (a) of the Question</i> The figures in regard to the consumption of electricity and water in the houses of the Ministers are being collected and will be laid on the Table of the Sabha in due course</p> <p>(It was stated that the Ministry of W. H. & U.D. was not concerned with expenditure on telephones).</p>	<p>Date of fulfilment : 7-11-1966</p> <p>During the years 1962-63 the expenditure on electricity and water consumed in the residences of the Ministers, Ministers of State and Deputy Ministers amounted to Rs. 1,28,095.</p> <p>2. With effect from the 1st April, 1963, the Ministers agreed to have a voluntary ceiling of Rs. 2400/- per year in regard to the consumption of electricity and water for private use in the residential portion of the houses occupied by them. The expenditure on electricity and water in such portions during the period from the 1st April, 1963 onwards is estimated as follows :—</p> <p style="text-align: right;"><i>Expenditure in Rs.]</i></p> <table border="1"> <tr> <td>1963-64</td><td>.</td><td>84,247/-</td></tr> <tr> <td>1964-65</td><td>.</td><td>96,159/-</td></tr> <tr> <td>1965-66</td><td>.</td><td>1,03,498/-</td></tr> <tr> <td>1966-67</td><td>.</td><td>39,981/-</td></tr> </table> <p style="text-align: right;">(Upto July 1966)</p>	1963-64	.	84,247/-	1964-65	.	96,159/-	1965-66	.	1,03,498/-	1966-67	.	39,981/-	
1963-64	.	84,247/-															
1964-65	.	96,159/-															
1965-66	.	1,03,498/-															
1966-67	.	39,981/-															

3. For the consumption in excess of the voluntary ceiling, of Rs. 2400/- p.a., a sum of Rs. 19,531.79 was claimed from the Ministers concerned for the years 1963-64, 1964-65 and 1965-66.

[SUPPLEMENTARY STATEMENT No. III
LAID ON 21-3-67]

8. 27-7-1966

**CALLING ATTENTION TO
MATTER OF URGENT
PUBLIC IMPORTANCE.**

Reported decision of Government to appoint Shri S. Bhoothalingam as Ambassador to E. E. C. at Brussels.

Promised to look into the following matter raised by Shri Bhagwat Jha Azad:

"May I know whether the Government is in the knowledge of the fact that apart from the serious findings of the P. A. C. against this officer, the special Police Establishment has also enquired into the conduct of Mr. and Mrs. Bhoothalingam; that Mrs. Bhoothalingam purchased shares of certain companies on the eve of the announcement of the Budget when Mr. Bhoothalingam was the Finance Secretary and when the Budget was out the shares went up and they were sold at higher prices by Mrs. Bhoothalingam. May I know whether the S. P. E. has enquired into this matter or not?"

Date of fulfilment : 14-3-1967
I have ascertained the correct position from the Ministry of Home Affairs. As regards Shri Bhagwat Jha Azad's question about the alleged purchase of shares when Shri Bhoothalingam was the Finance Secretary no enquiry has been made by the Special Police Establishment (Central Bureau of Investigation) and there was no occasion for them to do so.

Ministry of Education

S. No.	Date and Reference	Subject	Promise made	When and how fulfilled	Remarks
Asking:—					
1.	Unstarred Question No. 485, dated the 25th November, 1964 by Shri Umanath, Shri A. K. Gopalan and Shri Imbichibava.	(a) for the total amount of grants received from U.S. Official and non-official agencies by the various educational Institutions in India during 1960-61, 1961-62, 1962-63 and 1963-64;	(a), (b) & (c). The information is being collected and will be laid on the Table of the House in due course.	Date of fulfilment : 1-3-1967	On the basis of information received from the various Ministries of the Government of India, State Governments and Universities, the amount of aid received is as follows:—
		(b) whether Government were consulted before these grants were offered; and			
		(c) whether Government have any proposal to ensure that the grants are utilised properly.			
				Rs. 1,28,67,293.22 \$ 22,30,718.92 Rs. 1,31,92,949.77 \$ 31,16,065.92 Rs. 3,62,85,517.19 \$ 34,78,940.77 Rs. 7,12,63,900.69 \$ 57,70,448.01	
					(b) In accordance with the procedure laid down, the Universities and educational institutions are required to seek the permission of the Government of India before accepting any financial or other assistance from any foreign official and non-official agencies;
					(c) Grants are utilised by the institutions as per conditions attached to them by the sponsoring agencies. This is usually ensured by utilisation certificates, periodical reports, audited accounts, etc.

[Supplementary Statement No. XVII Laid on 21-3-67.]

ENCLOSURE NO. I

(Unstarred Question No. 482, dated 4-11-66)

Due to paucity of covered stock, low lifting during the preceding months, the need to build up stocks of cement during the fair weather before the onset of monsoon and the months of May and early June being considered fair weather in Northern India, open wagons were utilised for transporting cement from Sawai Madhopur to Mukerian. All those wagons were covered with two tarpaulins each and securely lashed. Those were despatched in block rakes.

2. The cement loads reached Dasuya on 8-6-1966 without any particular avoidable detention *en route* but had to be stabled there as there was no room at Mukerian to receive the train. A load of 19 BOX wagons had already been standing at Mukerian since 7-6-1966 awaiting unloading by the Pong Dam authorities, and this was not released by them till 16-6-1966. It was only thereafter that the load which had been stabled at Dasuya could be moved reaching Mukerian on 16-6-1966. Further, as the Dam authorities wanted to unload the wagons at Talwara siding instead of at Mukerian (the booked destination) the load had to be split up on account of load limitations on the Mukerian—Talwara section. In the circumstances, the delay in transit to the wagons in question and the necessity to keep them stabled at Dasuya aroused because of the inability of the Pong Dam authorities to arrange for timely release of the wagons booked to them.

3. While the wagons remained stabled at Dasuya, there were sudden and heavy rain, accompanied by strong winds on 15-6-1966. The strong winds created gaps between the tarpaulins and the rain water entered through the gaps, in spite of every endeavour made to adjust the tarpaulins having been made by the Station Master, Dasuya when it started raining.

4. In view of what is stated above, it will be appreciated that all possible steps were taken to prevent loss but owing to circumstances beyond the control of the Railways, the damage took place on account of heavy rains.

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